

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4244
ANSWERED ON:21.12.2005
BOARD OF ARBITRATION
Satheedevi Smt. P.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the scheme of Joint Consultative Machinery provides for Board of Arbitration;
- (b) if so, the details thereof;
- (c) the number of cases referred to the Board of Arbitration and the final decisions taken thereon; and
- (d) the number of awards implemented, rejected and pending implementation, year-wise, since the inception of the scheme?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): The provisions for Board of Arbitration have been made in clauses 16 to 22 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration.

(c) & (d): The Awards of the Board of Arbitration are implemented by the concerned administrative Ministries/Departments. Therefore, year-wise position is not centrally available. However, a statement of consolidated position of the Awards is laid on the table of the House.

A STATEMENT AS MENTIONED IN REPLY TO PARTS (c) & (d) OF LOK SABHA QUESTION NO. 4244

1.Total references made to Board of Arbitration (BOA) = 257

2.Total No. of cases decided by BOA = 255

3.Pending with the BOA = 2

Break up of 255 cases decided by BOA

(i) Demand accepted (Partially or fully) by Board of Arbitration = 177

(ii) Withdrawn/ Amicably settled By Staff Side = 25

(iii) Disposed of without giving any award = 5

(iv) Demands rejected by B.O. A = 48

Action taken on 177 cases where Board of Arbitration has accepted the demand (as mentioned at (i) above)

(i) No. of Awards implemented by the Government = 156

(ii) No. of Awards rejected by the Parliament = 5

(iii) No. of Awards pending = 16